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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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NEW DELHI: THE 22.7.1981,

NOTIFICATION  
INCOME TAX

No. 4109 (F.No. 398/22/81-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Bimalnanda Bhattacharjee, being a gazetted officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Bimalnanda Bhattacharjee takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DIRECTOR: GOVERNMENT OF INDIA.

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AUTHORISED FOR ISSUE

*B. B. Jaiswal*  
14/8/81

(B. B. JAISWAL)

ASSISTANT DIRECTOR OF INSPECTION (IS&P).

\* SHARMA \*

Sd/-

DIRECTOR: GOVERNMENT OF INDIA.

NO. CC/ITCC/4069/2173/ISP/GI.

Compared by S.J.T.